

# OFFICE OF THE DISTRICT & SESSIONS JUDGE, JALANDHAR

## Office Order

In view of the directions issued by the Hon'ble High Court of Punjab and Haryana, Chandigarh, vide letter bearing No. 46 RG/ SPL. Misc dated 08.01.2021 it was ordered that all the Judicial Officers will hold their respective Courts physically from 11.01.2021 onwards. Now, as there is excessive rise in Covid - 19 cases in district Jalandhar and some of the Judicial Officers and employees have also been tested positive for Covid - 19 therefore following necessary directions are issued regarding restrictive functioning of Courts: -

1. Only Urgent Criminal/ Civil matters would be taken up for hearing till 30.04.2021. In criminal cases category, bail applications, Sapurdari matters, Custody cases, Time Bound Cases, oldest 50 criminal cases of each court and preliminary evidence in Cases under Section 138 (Negotiable Instrument Act) would be taken up for hearing. In civil cases category, Stay matters, Cases under Section 13- B of Hindu Marriage Act & MACT cases will be taken up.
2. Bail applications, Sapurdari matters and Stay matters shall be taken up preferably through Video Conferencing so as to avoid rush in the Courts.
3. Undertrial prisoners should be produced in the Courts through Video Conferencing only. In case Physical presence of undertrials is required then Court shall pass a specific order to that effect.
4. All the advocates should ensure that only one Advocate shall appear in case where physical appearance is warranted and should avoid overcrowding. Advocates are also advised to avoid visiting allied agencies viz English Office, Judicial Suvidha Centre, Nazir Room etc. except in the exceptional circumstances. Every person appearing before the Court(s) or visiting allied agencies shall compulsorily use masks and hand sanitizers.
5. Entry of litigants except those required in the above mentioned category of cases is strictly restricted for the time being.
6. Body temperature of all the entrants should be checked by the designated officials of this Court with the help of thermal gun and only the persons having normal body temperature shall be allowed to enter the Court premises.
7. As agreed, the Bar Association of Jalandhar shall depute their volunteers outside each Court/ main entry gate of Court premises to regulate the entry of Advocates/ litigants in the Court premises, so that crowding of Advocates/ litigants inside the Court Room/ premises can be curtailed.

**Above all, it is advised that the guidelines/Health Advisories and other SOPs issued by Govt. of India, Punjab Government or Hon'ble High Court from time to time in view of the prevailing threat of Novel Corona virus (COVID.19) shall be strictly followed.**

*Sd/-*  
District & Sessions Judge  
Jalandhar

Dated 15/4/21

Endst. No. 1191-102 G/-Covid-19

Reader/ Incharge JSC Room/ System Officer/ Concerned official to note for strict compliance and copy be displayed on Notice Board of this Office/ Court and uploaded on Website of this Office.

Copy is forwarded to the following for information and necessary action:-

1. The Registrar General, Hon'ble Punjab & Haryana High Court, Chandigarh.
2. The Registrar (Vigilance) - cum - PRO, Hon'ble Punjab & Haryana High Court, Chandigarh.
3. All the Judicial officers of Sessions Division Jalandhar including Secretary, DLSA, Jalandhar.
4. The Deputy Commissioner Jalandhar.
5. The Commissioner of Police Jalandhar.
6. The SSP (Rural), Jalandhar.
7. The SSP (Vigilance Bureau), Jalandhar range, Jalandhar.
8. The Superintendent, Central Jail at Kapurthala.
9. The Civil Surgeon, Jalandhar.
10. The District Attorney, Jalandhar
11. The President/ Secretary, Bar Associations, Jalandhar, Nakodar & Phillaur for communication of this order amongst all the members of Bar Association.
12. The Chowki Incharge, Judicial Court complex, Jalandhar.

*Ranahal*  
District & Sessions Judge  
Jalandhar

*Sd/-*  
Copy to  
16/04/2021